

#### **Setting up of commercial courts**

2693. SHRI N.K.SINGH:

SHRIMATI JAYANTHI NATARAJAN:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government proposes to set up commercial courts at High Courts to speed up trials and judgments of high-value business;

(b) if so, the details thereof;

(c) whether the business litigations are mounting day by day and delays in judgment is affecting further investments; and

(d) if so, the steps Government proposes to take to direct commercial courts to dispose of such high value business litigations within a time-frame?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) to(d) Yes, Sir. The Government is considering setting up the Commercial Division in the High Courts and to introduce a Bill in Parliament for the purpose.

The Bill would propose Fast Track Procedure to be followed by Commercial Division of High Courts.

#### **Frivolous litigations**

2694. SHRI MAHENDRA MOHAN:

SHRIMATI SHOBHANA BHARTIA:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Supreme Court has recently expressed concern over the increase of frivolous and unjust litigations by the Central and State Governments;

(b) if so, whether Government proposes to deal with the issue by formulating realistic and practical norms for defending cases filed against Government and for appeals and revisions against adverse decisions; and

(c) if so, to what extent the steps taken by Government are likely to eliminate unnecessary litigations?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) Yes, Sir.

(b) Yes, Sir.

(c) Necessary instructions/advise are being issued to all Ministries/Departments to avoid such frivolous litigations.

#### **Strength of judges and staff in Supreme Court**

2695. SHRI O.T. LEPCHA:

SHRI KALRAJ MISHRA:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that the number of judges in Supreme Court has been increased from 26 to 30;

(b) if so, whether there is corresponding increase in the officers and staff working in the Supreme Court Registry; and

(c) if not, the reasons for continuing with the same number of officers and staff when the number of Courts have been increased?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) The number of Judges in the Supreme Court, excluding the Chief Justice of India, was increased from 25 to 30 *vide* the Supreme Court (Number of Judges) Amendment Act, 2008.

(b) and (c) The Registry of the Supreme Court is taking necessary steps to increase the number of officers and staff working in the Supreme Court Registry.

#### **Status of Law Commission's reports**

2696. SHRI KALRAJ MISHRA:

SHRI O.T. LEPCHA:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the reports of the Law Commission are not laid on the Table of both the Houses of Parliament;

(b) if so, the reasons therefor;

(c) whether it is also a fact that previously the reports of the Law Commission were used to be laid before both the Houses of Parliament;

(d) if so, the reasons for stopping this practice; and

(e) whether Government would resume the practice of laying of Law Commission's report in Parliament?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) No, Sir.

(b) Does not arise.

(c) The Reports of the Law Commission are still laid on the Table of both the Houses of Parliament.

(d) and (e) Does not arise.

#### **Participation in International Conference of Jurists**

2697. SHRIMATI T. RATNA BAI: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government is attending the International Conference of Jurists in 2010 in Pakistan;

(b) if so, the details thereof; and

(c) the issues likely to be raised by the delegation at the said Conference?